CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No. 394/97

Monday this the 30th day of June, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Remadevi V.S. Thiruvalchira,
Parumala PO, Mannar. Applicant

(By Advocate Ms. Indu for ML Sureshkumar)

Vs.

- Union of India represented by its Secretary, Ministry of Communications, New Delhi.
- 2. The Director General of Posts & Telegraphs Dak Bhavan, New Delhi.
- 3. The Post Master General, Central Region, Department of Posts, Ernakulam.
- 4. The Superintendent of Post Offices, Thiruvalla Division, Thiruvalla.
- 5. The Sub Divisional Inspector of Post Chengannur Sub Division, Chengannur.

... Respondents

(By Advocate Mr. Haridas for George Joseph)

The application having been heard on 30.6.97, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who offered herself as a candidate for selection and appointment to the post of Extra Departmental Packer/Mail Carrier in Ala Post Office is aggrieved that the respondents refused to consider her candidature on the ground that her name has not been sponsored by the Employment Exchange, presumably on the strength of paragraph 14 of the

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instructions in regard to recruitment of Extra Departmental Agents which requires sponsorship through

Employment Exchange. The applicant has therefore filed this application for a declaration that the offending part of the guidelines is arbitrary and unconstitutional, to have the selection process set aside and for a direction to respondents to consider her candidature also in the light of the decision of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam Vs. KBN

Visweswara Rao, (1996) 6 SCC 216.

- 2. Though the respondents have filed a reply, when the application came up for hearing today, learned counsel for respondents states that since the selection process has not yet been completed, in view of the decision relied on by the applicant, the respondents would consider her candidature also, though her name has not been sponsored by the Employment Exchange and then only finalise the selection. He states that the application may be disposed of with appropriate direction in this regard to the respondents.
- In the light of the above submission of the learned counsel for the respondents, the application is disposed of directing the respondents to finalise the selection process only after considering the candidature of the applicant also for the post, though her name has not been sponsored by the Employment Exchange. No costs.

Dated the 30th day of June, 1997.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN